

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, CHENNAI HELD ON 28/07/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/124/(IB)/2017
NAME OF THE PETITIONER(S) : INOX AIR PRODUCTS LTD
NAME OF THE RESPONDENT(S) : SURANA INDUSTRIES LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

ORDER

Counsel for Petitioner present. This matter has been transferred from Hon'ble High Court of Madras to NCLT indicating the Central Government Notification No.GSR 175(E) dated 28.02.2017. It is submitted by the Counsel for Petitioner that originally this petition is filed under 433 (e) and (f) under Companies Act 1956. It is further submitted that the notice sent to the Respondent returned unserved. It is observed by the Petitioner that the office of the Respondent was shifted from the given address. He has also stated that as per Notification of MCA dated 29.06.2017 the compliance like filing of an affidavit and bank certificate u/s 9(3)(b)and(c) as required in I&B Code, 2016 was not done. Therefore, in the light of the Notification of MCA dated 29.06.2017, petition stands **abated**.


(K. ANANTHA PADMANABHASWAMY)
MEMBER (JUDICIAL)